

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'SMC' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and  
Vikas Awasthy, Judicial Member]**

ITA No. 7030/Mum/2019  
Assessment Year: 2008-09

**M/s. Veronica Corporate Consultants P. Ltd.,** ..... **Appellant**  
301, 3<sup>rd</sup> Floor, Shreeji Chambers, Janmabhoomi Marg,  
Fort, Mumbai-400 051, [PAN: AACCV7353C]

**Vs.**

**Income Tax Officer- 1(3)(4)**  
**Mumbai** ..... **Respondent**

**Appearances:**

**Akshay Jain** *for the appellant*

**Samita Verma** *for the respondent*

Date of concluding the hearing: : September 09, 2021

Date of pronouncement : September 09, 2021

**O R D E R**

**Per Pramod Kumar, VP :**

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form No. 3, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 09<sup>th</sup> September, 2021.

Sd/-  
**Vikas Awasthy**  
(Judicial Member)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 09<sup>th</sup> day of September, 2021**

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar*  
*Income Tax Appellate Tribunal*  
*Mumbai benches, Mumbai*